

(a) whether it is a fact that Government has decided to probe financial bungling of Chairman, Managing Directors and Director of PSUs by the Committee of Bureaucrats instead of the Central Vigilance Commission (CVC) and Central Bureau of Investigation (CBI);

(b) if so, the details and the reasons therefor;

(c) whether such a move of Government is in the direct violation of the law governing the CVC/CBI and their jurisdictions; and

(d) if so, the reasons for shielding corrupt chief executive of PSUs by an advisory committee of bureaucrats?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) The Department of Public Enterprises have issued an Office Memorandum on 11.3.2010 and an amendment thereto on 12.4.2010, outlining the procedure for handling complaints against Chief Executives and Functional Directors of the Public Sector Enterprises, CMDs and Functional Directors of Public Sector Banks and Financial Institutions. A group has been constituted, under the Chairmanship of the Secretary (Coordination) in the Cabinet Secretariat with Secretary, Department of Public Enterprises, Secretary, CVC and Additional Secretary, Department of Financial Services as members to take a view on such complaints.

(c) and (d) The said OM was neither intended to, and nor it does, intrude upon the jurisdictions of CVC as it is not possible for an executive instruction to attempt to prevail over legislative provisions. The CVC enjoys a statutory status and has statutory provisions available under CVC Act, 2003 to cause an Investigation and recommend suitable action to the concerned Ministry.

#### **Vacancies in CBI**

4540. SHRI KAPTAN SINGH SOLANKI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that there is shortage of officers in the most prestigious investigation agency of the country, Central Bureau of Investigation (CBI);

(b) if so, the details thereof;

(c) whether Government has decided to make changes in the procedure adopted to make appointment in CBI; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) As on 01.04.2010, vacancy position in various grades in CBI was as under:—

| Cadre         | Sanctioned Strength | Actual Strength | Vacancy    |
|---------------|---------------------|-----------------|------------|
| Executive     | 4134                | 3647            | 487        |
| Legal         | 247                 | 145             | 102        |
| Technical     | 155                 | 61              | 94         |
| Ministerial   | 1444                | 1270            | 174        |
| Canteen Posts | 70                  | 53              | 17         |
| <b>TOTAL:</b> | <b>6050</b>         | <b>5176</b>     | <b>874</b> |

(c) and (d) It is endeavour of the Government to amend and rationalize recruitment rules for various posts from time to time keeping in view the requirements of the CBI. The Government has recently diverted 77 posts of Deputy Superintendent of Police from deputation quota to promotion quota, as a one time measure in relaxation of Recruitment Rules to expedite filling up of these posts. A Scheme for contractual appointment of Law Officers for CBI has also been notified.

#### **Public Grievance Mechanism in NER**

4541. SHRI BIRENDRA PRASAD BAISHYA: Will the PRIME MINISTER be pleased to state:

(a) whether Government has any proposal to set up a Public Grievance Redressal Mechanism in North Eastern Region;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) No, Sir.

(b) Does not arise.

(c) The State Governments including those in the North Eastern region are responsible for developing and maintaining their own Public Grievance Redress Mechanism. However, in the Centralized Public Grievance Redress and Monitoring System, developed by Department of Administrative Reforms and Public Grievances for Central Government Ministries and Departments, grievances in respect of State Governments are also being received and forwarded to the respective State Governments for redressal.

#### **Evaluation of RTI Act**

4542. SHRI AMIR ALAM KHAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government has any plans to conduct a detailed evaluation of the Right to Information (RTI) Act;

(b) if so, the details thereof;